NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.48/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2017

NAME OF THE PARTIES:

Mr. Surendra Kumar Dalmia

V/s.

M/s. Minerva Dealers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
81	K.S. Any AL	AD VOCATE FOR SHIV KUWAR DALL GROUP OF RESPON	
2.	Ninay Dave, Sharry Sharh Sweety Hickar Buchibberi L & Co.	nilb Respander 2,547	ut Nos
3	MAABIL VAHAI SACHIN MANI KHAITAN &C	DLIK i/b Plantif	lauli .

ORDER T.C.P. No. 48/397-398/CLB/MB/MAH/2016

The Learned Representatives of both the sides are present.

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- 2. The Learned Counsel with full sense of responsibility has stated in Court that serious efforts have been made by both the sides and the family members/well wishers are also involved to arrive at an amicable settlement. It is stated that the progress is in positive direction and expected to arrive at a settlement in near future. However, seeking time to resolve the issue.
- Considering the statements made respectively by the Learned Counsel, matter is adjourned to 26.04.2017. Date is duly communicated to both the sides.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 22.03.2017